

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/3454/2023 IA/1082/2023 C.P. (IB)/1170(MB)2019

IN THE MATTER OF

Sakharam D Tambolkar

... Petitioner

Vs

M/s. Virtue Infra & Entertainment Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant

IA/1082/2023:

Adv. Avinash R. Khanolkar (PH)

IA/3454/2023:

Adv. Ranjit A Agaste (PH)

For the Respondent

IA/3454/2023:

Adv. Avinash R. Khanolkar (PH)

IA/1082/2023:

Adv. Ranjit A Agaste (PH), Adv. Abhishek Adke (R1 & R8)
(VC)

ORDER

IA 3454 of 2023- Counsel for Respondent No. 1 and 4 pray for time to file reply.

Allowed as prayed for, with a direction to furnish the copy of the reply on the Counsel

opposite before the next date of hearing. Adjourned **08.12.2023**.

IA 1082 of 2023- Counsel for the Applicant is permitted to place on record the

Report of the Independent Auditor. Allowed as prayed for. Adjourned to

08.12.2023.

Sd/-
MADHU SINHA
Member(Technical)
/z/

Sd/-
REETA KOHLI
Member(Judicial)